FORM G
INVITATION FOR EXPRESSION OF INTEREST
For M/s RKKR HOLDINGS PRIVATE LIMITED OPERATING IN REAL ESTATE AND FINANCE AT CHENNAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	**Name of the corporate debtor along with PAN/ CIN/ LLP No.**	M/s RKKR Holdings Private Limited PAN: AACCR2912F CIN: U27104TN1989PTC017583
2.	Address of the registered office	No. 6/13, Park Avenue, North Avenue, Kesavaperumalpuram, Off Greenways Road, Chennai – 600 028
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Based on the information available and as per the audited financial statements as of March 31, 2025, the company does not hold any fixed assets.
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in the last financial year	Quantity and value of main products/services sold during the last financial year is NIL
7.	Number of employees/ workmen	NIL as on Insolvency Commencement Date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be obtained by requesting on email: cirp.rkkr@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The details can be obtained by requesting on email: cirp.rkkr@gmail.com
10.	Last date for receipt of expression of interest	September 09, 2025
11.	Date of issue of provisional list of prospective resolution applicants	September 19, 2025
12.	Last date for submission of objections to provisional list	September 24, 2025
13.	Date of issue of final list of prospective resolution applicants	October 04, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	October 09, 2025
15.	Last date for submission of resolution plans	November 08, 2025
16.	Process email id to submit EOI	**cirp.rkkr@gmail.com**
17.	Details of the Corporate Debtor's registration status as MSME	N/A

For RKKR Holdings Private Limited
Sd/-
P Balasubramanian
Resolution Professional of RKKR Holdings Private Limited
IBBI Registration No. IBBI/IPA-001/IP-P-02867/2024-2025/14404
AFA valid up to December 31, 2025
85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu – 639003

Date: August 25, 2025
Place: Karur

HINDUJA HOUSING FINANCE LIMITED

Head Office: 167-169, 2nd Floor, Anna Salai, Little Mount, Saidapet, Chennai - 600015.
Branch Office: Zonal office: No.476, 2nd Floor, MTH Road, Krishnapuram, Ambattur, Chennai - 600 053.

APPENDIX IV POSSESSION NOTICE (for Immovable Property)

Whereas, The undersigned being the Authorized Officer of Hinduja Housing Finance Limited (HHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Issued a Demand Notice mentioned here under and calling upon the below mentioned Borrowers / Co-Borrowers / Guarantors of our Chennai Branch to repay the amount mentioned in the notice 60 days from the date of receipt of the said notice. The Borrowers / Co-Borrowers / Guarantors having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the below mentioned data. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets. The Borrowers / Co-Borrowers / Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HHFL for an amount as mentioned herein under with interest thereon.

Branch: Tiruvallur, Borrower: Mr. Vinoth Kumar. G, Co-Borrower: Mrs. Malar. G, both are residing at No.2/18, Sannathi Street, Theradi, Thiruvalangadu, Thiruvallur, Tamil Nadu -631210. Loan Account No. TN/KCP/TLLR/A000000274, Demand Notice Date: 24.04.2025 and Amount Claimed as per Demand Notice Amount Rs.6,48,620/- along with interest thereon. Date of Possession: 19.08.2025.
Description of Property: All that piece and parcel of land and building in Punjai Survey No.58/1, as per patta New Survey No.58/1C, an extent of 3 cents (1306.68 Square Feet), Situated at No.52, Pazhayanur Village, Tiruttani Taluk, Thiruvallur District, Thiruvalangadu Sub Registration District, Kancheepuram Registration District, Which is Bounded on the: North by: Anith's Land, South by: Battai, East by: Battai, West by: Lakshmi's Land.

Branch: Tiruvallur, Borrower: Mrs. Gowri. A, Co-Borrower: Mr. Arumugam. M, both are residing at No.22, Mettu Street, Sayavaram Post, Pudukandikai, Sayanavaram, Thiruvallur, Tamil Nadu, India – 631051. Loan Account No. TN/KCP/TLLR/A000000248, Demand Notice Date: 24.04.2025 and Amount Claimed as per Demand Notice Amount Rs.7,23,143/- along with interest thereon. Date of Possession: 19.08.2025.
Description of Property: All that Piece and Parcel of land building in Gramanatham Survey No.238/7, as per Patta New Survey No.238/7B an Extent of 3240 Square Feet in which an Extent of 535 Square Feet R.C.C tiled house, Situated at Sayinapuram Village, Arakkonam Taluk, Ranipet District, Nemili Sub Registration District, Arakkonam Registration District, Which is Bounded on:North by: Street, South by : Mariamman Koil Street, East by : Namachivayam House, West by :D. Arumugam Land.

Date: 25.08.2025 **Authorized Officer,**
Place: Chennai **Hinduja Housing Finance Limited.**
Contact Nos: RRM – Dinesh Babu. S – 9500096714.

TRUHOME FINANCE LIMITED
(Formerly Known As Shriram Housing Finance Limited)

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018
Head Office. Level 3, Wockhardt Towers, East Wing C-2 , G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051
Website: http://www.truhomefinance.in

SYMBOLIC POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security Interest enforcement) rules, 2002 on this 20th and 21st Day of August of the year 2025.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Borrower's Name and Address

1.Mr. S Vinoth Kumar (Borrower/Applicant) S/o Srinivasan
No.488, Pariya Street, Kalmaduku, Gudiyatham Vellore – 635 806
2.Mrs. Swathi (Co-borrower/Co-Applicant) W/o.Vinoth kumar
No.488, Pariya Street, Kalmaduku, Gudiyatham Vellore – 635 806
3. Mr. S Srinivasan (Co-borrower/Co-Applicant) S/o Sinnanan
No.488, Pariya Street, Kalmaduku, Gudiyatham Vellore – 635 806
4.Mr. S Selvi (Co-borrower/Co-Applicant) W/o S Srinivasan
No.488, Pariya Street, Kalmaduku, Gudiyatham Vellore – 635 806

Amount due as per Demand Notice

Rs.28, 71, 289 (Rupees Twenty Eight Lakhs Seventy One Thousand Two Hundred and Eighty Nine Only) as on dated 09/06/2025 under reference of Loan Account No. SLPHVELR0000377
Date of Demand Notice – 12.06.2025
Date of Symbolic possession – 20.08.2025

Description of Mortgaged Property

Name of the Property owner : Mr Srinivasan S/o Chinnan
Full description of the property being mortgaged: Property belonging to Mr. Srinivasan
1.Registration District : Vellore , 2.Deputy Registration : Gudiyatham
3.Taluka : Gudiyatham Taluk, 4.Village : Kalmadugu
5.Survey Number: Manavari Patta No: 146, Village Natham: S.No. 104/50
6.Complete Address with landmark: Gudiyatham Taluk, Melmutukur Village Kalmadugu Village D.No. 486 Vellore District 635806
7.Total area of the Plot 930 Sq.Ft 86 Sq. Meter
Boundaries : East by : Nagaveni Property , West by : Ravi Property
North by : Street, South by : Thiruthini House
Measuring in between : East West norther Side 14 ½ Feet Southern Side 16 Feet North South both side 61 feet , Total Area of the plot : 930 Sq.Ft., 86 Square Meter

Borrower's Name and Address

Mr. Soundararajan (Borrower/Applicant) S/o Kasinathan
No.23/22, Gowthamapet, 9th Street, Tirupathur – 635 601
Mrs. S Sasipriya (Co-borrower/Co-Applicant) W/o. Soundararajan
No.23/22, Gowthamapet, 9th Street, Tirupathur – 635 601

Amount due as per Demand Notice

Rs. 16, 34, 904 (Rupees Sixteen Lakhs Thirty Four Thousand Nine Hundred and Four Only) as on dated 09/06/2025 under reference of Loan Account No. SILHVELR0000650
Date of Demand Notice – 12.06.2025
Date of Symbolic possession – 20.08.2025

Description of Mortgaged Property

All that piece and parcel of the land and building situated at as per Settlement No. 2, Gowthamapettai, 9th Street, Old T.S.No. 1698, New T.S.No. 1698/1B, D.No. 23/22, Southern side 12 ½ Feet, North to South 31 Feet, in total 426 ¼ Sq Feet., or 39.59 Sq. Mt of land comprised in as per within the Sub – Registration District of Tirupattur Joint 1 Sub-District of within the boundaries hereunder., Boundaries: East by : Public Road , West by : House belongs to Rajarajan, North by : House belongs to Chinnasami, South by : House belongs to Chennan
Extent Measuring : Land bounded on East by Public Road, West by house belongs to Rajarajan, North by house belongs to Chinnasami, South by house belongs to Chennan in this East to West Northern side 15 Feet., Southern Side 12 ½ Feet., North to South 31 Feet., in Total 426 ¼ feet., or 39.59 Sq.Mts

Borrower's Name and Address

1.Mr. D Pazhani (Borrower/Applicant) S/o Dhatchanamoorthy
No.46, Meerasapettai Village, Kilpallipattu Village
Vallam, Kannamangalam, Tiruvannamalai– 632 311
2.Mrs. Chitra (Co-borrower/Co-Applicant) W/o. Pazhani
No.46, Meerasapettai Village, Kilpallipattu Village, Vallam, Kannamangalam, Tiruvannamalai– 632 311

Amount due as per Demand Notice

Rs. 33, 85, 879 (Rupees Thirty Three Lakhs Eighty Five Thousand Eight Hundred and Seventy Nine Only) as on dated 09/06/2025 under reference of Loan Account No. SLPHVELR0000629
Date of Demand Notice – 12.06.2025
Date of Symbolic possession – 21.08.2025

Description of Mortgaged Property

In Thiruvannamalai District, Cheyyar Registration District, Kannamangalam Sub – Registrar Office, Vellore Taluk, Kilpallipattu Village, Natham Old S.No. 136/2, New S.Nos. 136/9B and 136/9B2, D.No. 46 in this a land bounded on West by Plot belongs to K Ravi, East by Property bearing Natham S.No. 136/9B3, South by Street, North by Property belongs to Somasundaram in this 207 Sq.Mts and Constructions and service connections situated therein.

Borrower's Name and Address

Mr. Renu P (Borrower/Applicant) S/o Pandurangan
No.3/104, Kizhpudhupettai, Anandhalai, Walaja – 632 513
Mrs. Thirumathi Renu (Co-borrower/Co-Applicant) W/o. Renu
No.3/104, Kizhpudhupettai, Anandhalai, Walaja – 632 513

Amount due as per Demand Notice

Rs. 18, 83, 175 (Rupees Eighteen Lakhs Eighty Three Thousand One Hundred and Seventy Five Only) as on dated 09/06/2025 under reference of Loan Account No. SLPHVELR0000371
Date of Demand Notice – 12.06.2025
Date of Symbolic possession – 21.08.2025

Description of Mortgaged Property

In Ranipet District, Ranipet Registration District, Walaja Taluk, Walaja Sub Registrar Office, Anandhalai village in S.No. 670/3 Having an area of 2616 Sq.Ft., ie., 0.06 Cents within the RCC Roof House Constructed thereon.
Boundaries:On the East by : Road, On the West by: Plot of Padmavathy
On the North by : Plot of Ramakrishnan, On the South by : Plot of Padmavathy

Place : : Vellore & Ranipet & Thirupatur & Thiruvannamalai
Date : 20/08/2025
Sd/- Authorised Officer- Truhome Finance Limited
(Earlier Known as Shriram Housing Finance Limited)

FORM G
INVITATION FOR EXPRESSION OF INTEREST
For M/s RKKR HOLDINGS PRIVATE LIMITED OPERATING IN REAL ESTATE AND FINANCE AT CHENNAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	**Name of the corporate debtor along with PAN/ CIN/ LLP No.**	M/s RKKR Holdings Private Limited PAN: AACCR2912F CIN: U27104TN1989PTC017583
2.	Address of the registered office	No. 6/13, Park Avenue, North Avenue, Kesavaperumalpuram, Off Greenways Road, Chennai – 600 028
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Based on the information available and as per the audited financial statements as of March 31, 2025, the company does not hold any fixed assets.
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in the last financial year	Quantity and value of main products/services sold during the last financial year is NIL
7.	Number of employees/ workmen	NIL as on Insolvency Commencement Date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be obtained by requesting on email: cirp.rkkr@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The details can be obtained by requesting on email: cirp.rkkr@gmail.com
10.	Last date for receipt of expression of interest	September 09, 2025
11.	Date of issue of provisional list of prospective resolution applicants	September 19, 2025
12.	Last date for submission of objections to provisional list	September 24, 2025
13.	Date of issue of final list of prospective resolution applicants	October 04, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	October 09, 2025
15.	Last date for submission of resolution plans	November 08, 2025
16.	Process email id to submit EOI	**cirp.rkkr@gmail.com**
17.	Details of the Corporate Debtor's registration status as MSME	N/A

For RKKR Holdings Private Limited
Sd/-
P Balasubramanian
Resolution Professional of RKKR Holdings Private Limited
IBBI Registration No. IBBI/IPA-001/IP-P-02867/2024-2025/14404
AFA valid up to December 31, 2025
85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu – 639003
Date: August 25, 2025
Place: Karur

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued **demand notices** to the borrower(s)/ Co-borrowers(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	**31719610000050**	**1) Ramesh Pommukkalai, S/o. Pommukkalai, 2) Saritha Ramamurthi, W/o. Ramesh Pommukkalai**	**12-06-2025 Rs.12,13,158/- as on 11-06-2025**	**22-08-2025 09:20 AM Symbolic Possession**

Description of the Property: All that piece and parcel of immovable property bearing Theni District, Periyakulam Registration District, Theni Sub Registration District, Koduvilarpatti Village, Sivalinganayakanpatti Hamlet, Eastern side, Patta No.829, Survey No.401/3C measuring 0.17.0 Ares i.e., 42 cents within the extent West lad centre measuring 5 cents i.e, the land measuring East-West on North side 73 Ft, South side 70nnFt and North-South on East side 30 ½ Ft, West side side 30 ½ Ft and measuring 2180 ¾ Sq.ft in which Western part measuring 854 Sq.ft is **abounded on: North by:** Land of R. Suresh, **East by:** Land belongs to Velumurugan, **South by:** Land sold to Theivendran, **West by:** Land of P Kamulupommu. Within which the land measuring East-West on both sides 28 Ft, and North-South on both sides 30 ½ Ft and measuring 854 Sq.ft., ie. 79.33 Sq.meter land and house on bearing Door No.240/1W and all its amenities. The applicant is having pathway right in East side North edge South North 4 ½ feet East-West pathway with usual pathway rights and all its amenities.

Whereas the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower's mentioned herein above in particular and to the Public in general that the authorised officer of **Jana Small Finance Bank Limited** has **taken possession** of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of **Jana Small Finance Bank Limited.**

Place: Dindigul **Sd/- Authorised Officer,**
Date: 21.07.2025 **For Jana Small Finance Bank Limited**

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: No.10, Krishna Puram Colony Main Road, Mahatma Gandhi Nagar, Madurai-625014.

FORM G
Invitation For Expression Of Interest
For M/s Growell Hire Purchase & Finance Private Limited Operating In Purchase And Finance At Chennai
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**M/s Growell Hire Purchase & Finance Private Limited** PAN: AAACG4983H CIN: U65921TN1987PTC098875
2.	Address of the registered office	No. 6/13, Park Avenue, North Avenue, Kesavaperumalpuram, Off Greenways Road, Chennai – 600 028
3.	URL of the website	Not Available
4.	Details of place where majority of fixed assets are located	Based on the information available and as per the audited financial statements as of March 31, 2025, the company does not hold any fixed assets.
5.	Installed capacity of main products/services	Not applicable
6.	Quantity and value of main products/services sold in last financial year	Quantity and value of main products/services sold during the last financial year is NIL
7.	Number of employees / workmen	NIL as on Insolvency Commencement Date
8.	Further details including last available financial statements (with schedules) of two years, list of creditors, relevant dates for subsequent events of the process are available at:	The details can be obtained by requesting on email: cirp.growell@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The details can be obtained by requesting on email: cirp.growell@gmail.com
10.	Last date for receipt of expression of interest	September 09, 2025
11.	Date of issue of provisional list of prospective resolution applicants	September 19, 2025
12.	Last date for submission of objections to provisional list	September 24, 2025
13.	Date of issue of final list of prospective resolution applicants	October 04, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	October 09, 2025
15.	Last date for submission of resolution plans	November 08, 2025
16.	Process email id to submit Expression of Interest	cirp.growell@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	NA

For Growell Hire Purchase & Finance Private Limited
Sd/-
P Balasubramanian
Resolution Professional of Growell Hire Purchase & Finance Private Limited
IBBI Registration No. IBBI/IPA-001/IP-P-02867/2024-2025/14404
AFA valid up to December 31, 2025
85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu – 639003
Date: August 25, 2025
Place: Karur

DOLFIN RUBBERS LIMITED
Regd. Office: 26 A, Bhai Randhir Singh Nagar, Ludhiana-141012, Punjab
CIN: L25112PB1995PLC017160, Ph: 0161-2456880
Email Id: dolfintube@gmail.com; Website: www.dolfin.co.in

NOTICE

Notice is hereby given that the **30th Annual General Meeting ("AGM")** of the Members of Dolfin Rubbers Limited will be held on **Saturday, 20th September, 2025 at 10:30 A.M.** at 26 A, BRS Nagar, Ludhiana-141012, Punjab, to transact businesses set out in the Notice of the AGM dated 23rd August, 2025. The Notice of the AGM along with the Explanatory Statement thereto and the Annual Report for the year ended 31st March, 2025 has been separately sent in electronic mode to all those Member whose email addresses are registered with the Company/ Depository Participant(s). The Annual Report and a copy of the Notice of AGM is also available on the website of the Company www.doflintyres.com and on the NSDL website at www.evoting.nsdl.com.

E-Voting:
The Company has entered into an arrangement with NSDL for facilitating remote e-voting services. The details pursuant to the provision of the Companies Act, 2013 and Rules are given hereunder:
1. The remote e-voting shall commence on Wednesday, 17th September, 2025 at 09:00 A.M. and end on Friday 19th September, 2025 at 05:00 P.M.
2. The cut-off date for determining the eligibility to vote through remote e-voting is Saturday, 12th September, 2025.
3. The facility for voting through ballot papers shall be made available at the time of AGM and the members attending the meeting who have not cast their vote by remote e-voting shall be able to exercise their right at the meeting through ballot papers.
4. For e-voting instruction, shareholders may go through the instruction in the Notice of 30th AGM and in case of any queries connected with it, Shareholders may refer the FAQs and E-Voting User Manual for shareholders available at the www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 and 1800 22 44 30.

Book Closure
The Registers of Members and Share Transfer Books will remain closed from **Saturday, 13th September, 2025 till Saturday, 20th September, 2025** (both days inclusive) pursuant to provisions of Section 91 of the Companies Act for the purpose of E-voting.

Registration of E-mail Addresses:
Members are requested to note the SEBI has made it mandatory for holders of physical securities to furnish their PAN, email address, mobile number, bank account details and Nomination against the shares held in the Company. Members holding shares in physical mode who have not registered the above details with Company/ RTA are requested to register the same in prescribed form ISR-1. Any clarification in this regard may be addressed to RTA at investor@bigshareonline.com.

For Dolfin Rubbers Limited
Sd/-
Dilpreet Kaur
Company Secretary & Compliance Officer
Date: 23rd August, 2025
Place: Ludhiana

FORM G
INVITATION FOR EXPRESSION OF INTEREST
For M/s GUGNANI LEASING AND HIRE PURCHASE PRIVATE LIMITED OPERATING IN LEASING AND FINANCING AT CHENNAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	**Name of the corporate debtor along with PAN/ CIN/ LLP No.**	M/s Gugnani leasing & Hire Purchase Private Limited PAN: AAACG5972C CIN: U65921TN1997PTC089841
2.	Address of the registered office	No. 6/13, Park Avenue, North Avenue, Kesavaperumalpuram, Off Greenways Road, Chennai – 600 028
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Based on the information available and as per the audited financial statements as of March 31, 2025, the company does not hold any fixed assets.
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in the last financial year	Quantity and value of main products/services sold during the last financial year is NIL
7.	Number of employees/ workmen	NIL as on Insolvency Commencement Date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be obtained by requesting on email: cirp.gugnani@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The details can be obtained by requesting on email: cirp.gugnani@gmail.com
10.	Last date for receipt of expression of interest	September 09, 2025
11.	Date of issue of provisional list of prospective resolution applicants	September 19, 2025
12.	Last date for submission of objections to provisional list	September 24, 2025
13.	Date of issue of final list of prospective resolution applicants	October 04, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	October 09, 2025
15.	Last date for submission of resolution plans	November 08, 2025
16.	Process email id to submit EOI	**cirp.gugnani@gmail.com**
17.	Details of the Corporate Debtor's registration status as MSME	N/A

For Gugnani leasing & Hire Purchase Private Limited
Sd/-
P Balasubramanian
Resolution Professional of Gugnani leasing & Hire Purchase Private Limited
IBBI Registration No. IBBI/IPA-001/IP-P-02867/2024- 2025/14404
AFA valid up to December 31, 2025
85/3, Sukkaliyur, Karuppampalayam Village,Karur, Tamil Nadu - 639003
Date: August 25, 2025
Place: Karur

Pennar Industries Limited

Registered office: 2-91/14/8/PIL/10 & 11, 7th Floor, Whitefields, Kondapur, Serilingampally, Hyderabad, K.V.Rangareddy - 500084 Tel No: +91 40 41923108
Website: http://www.pennarindia.com/, Email id: corporatecommunications@pennarindia.com

NOTICE TO THE SHAREHOLDERS INFORMING ABOUT 49TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO-VISUAL MEANS (OAVM)

Shareholders may note that the 49th Annual General Meeting (e-AGM) of the Company will be held through Video Conferencing (VC) / other audio visual means (OAVM) on Tuesday, 30th September, 2025 at 11:00 a.m. IST in compliance with the applicable provisions of the Companies Act, 2013 and rules framed there under and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular No. 09/2024 dated 19th September, 2024 read with the circulars issued earlier in this regard (Collectively referred to as "MCA Circulars") and Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/CFD/CFD-POD-2/P/CIR/2024/133 dated 3rd October, 2024 read with the circulars issued earlier in this regard (Collectively referred to as "SEBI Circulars") respectively, to transact the business that will be set forth in the Notice of the e-AGM.

In line with the above-said circulars of MCA and SEBI, the Notice of 49th e-AGM, Annual Report and other reports/documents (e-AGM documents) will be sent through electronic mode only to such shareholders whose email addresses are registered with Depository Participants (DPs)/Registrar and Share Transfer Agent (RTA).

Shareholders, holding shares in dematerialized mode, are requested to register their e-mail addresses and mobile numbers with their respective DPs. Shareholders, holding shares in physical mode, are requested to furnish a scanned signed copy of the request letter providing the email address, mobile number and self-attested PAN copy to the Company's RTA KFin Technologies Limited (formerly KFin Technologies Private Limited) at the email address – einward.ris@kfintech.com with a copy to rajeev.kr@kfintech.com for receiving the e-AGM documents. Please note that the physical / hard copies of the e-AGM documents will not be sent.

The e-AGM documents will also be made available on the websites of the Company (www.pennarindia.com), stock exchange viz., BSE Limited (www.bseindia.com), National Stock Exchange of India Limited (www.nseindia.com) and the Company's RTA (https://evoting.kfintech.com/)

Shareholders will have an opportunity to cast their vote remotely on the business as set forth in the Notice of the e-AGM through electronic voting system. The manner of voting remotely by shareholders will be provided in the said Notice. Detailed instruction to Members for joining e-AGM through VC/OAVM will also be set out in the Notice of the e-AGM.

A letter containing the weblink of the Annual Report for the financial year 2024-25 is being sent at the registered address of the shareholders whose e-mail addresses are not registered with the Company/ RTA/Depository Participant(s).

The above information is being issued for the information and benefit of all the members of the Company and is in compliance with the MCA Circulars and the SEBI Circulars issued from time to time.

for**Pennar Industries Limited**
Sd/-
Mirza Mohammed Ali Baig
Company Secretary & Compliance Officer
A29058
Place : Hyderabad
Date : 25.08.2025

SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.
Corporate Office : 425, Udyog Vihar Phase IV, Gurgaon-122015 (Haryana)
Ph.: 0124-4212530/31/32, E-Mail : customercare@shubham.co Website : www.shubham.co

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the authorized officer of the Shubham Housing Development Finance Company Limited (hereinafter called Shubham) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon borrowers to repay the amount within 60 days from the date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the Security Interest Enforcement) Rules, 2002.
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shubham Housing Development Finance Company Limited for an amount detailed below and interest thereon.
The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details are as below:

S. No.	Loan No./ Borrower(s) Name	Demand Notice Date & Amount	Secured Asset	Affixation Date
1	**Loan No, 0TCY2312000005074996, KALAISELVAN D, SATHIYAPRIYA S,-,-**	**10-06-2025 & Rs. 5,39,274/-**	Door no. 23/1, As per house tax door no. 5/10, UDR S F NO 220/4 MELAEEDEVIMANGALAM VILLAGE SRIRANGAM SRO MANACHANALLUR, Tiruchirappalli , Tamil Nadu - 621005 Area: 388 Sq.Ft **Boundaries :** East - Property belongs to Malliga, West - Property belongs to Rajakumari, North - 6 Feet property belongs to seller, South - East to West Street	**21-08-2025**
2	**Loan No, 0CBR2403000005082261, V SURESH KUMAR, KAVITHA ,-,-**	**10-06-2025 & Rs. 16,25,211/-**	RS.No 452/7 South Part, Ward No 10,D.No Old 8/21 D.No New 172, Union Tank Road,3-Periyanayakkanpalayam Village Coimbatore North Taluk , Dist .Coimbatore , Tamil Nadu- 641020 Area: 1755 sq. ft. **Boundaries :** East- South side Mr.L.S.Rangasamy House, West - Mr. Rangappa Naidu House, North - S.F.No.464/1 East West Cart Track for way to Mr.Venkitarangappa Naidu property , South - An extent of Acres 0.08 in this Northern portion belongs to Mr.V.Velusamy.	**21-08-2025**
3	**Loan No, 0KNM2401000005077482 / 0KNM2403000005081859 VIYAS SINGARAVELU, VIJAYALAKSHMI SINGARAVELU,-,-**	**10-06-2025 & Rs. 9,82,417/- Rs. 15,59,116/-**	New R.S No 261/7A Door No 1/1054, Udaiyan Paiyur Street, Kolappadu Paiyur Village Thirukuvalai Taluk, Kolappadu Vattam, District, Nagapattinam, Tamil Nadu - 610207 Area: 14824 Sq.Ft **Boundaries :** East - Late Thiyagarajan Others Part of Land , West - Late.Thekchanamoorty Others , North - Kappi Road , South - Sand Road	**21-08-2025**
4	**Loan No, 0TCY2401000005077111, SATHYARANI MURUGESAN, MUTHUKUMAR R,-,-**	**10-06-2025 & Rs. 25,57,122/-**	Plot No 45 north part Patta No 51 S.F No 100/2 Thirumalai Samuthiram village Thiruverumbur SRO Srirangam T.K. Trichy, Tamil Nadu- 620012 Area: 600 Sq.Ft **Boundaries :** East - 20 Feet wide North to South Common Pathway , West - Plot No.46 , North - Plot No.51 , South - Southern portion of Plot No.45	**21-08-2025**
5	**Loan No, 0KNM2310000005071047/ 0KNM2312000005075238, ARIVUSELVAM M, MUTHULAKSHMI MURUGESAN,-,-**	**10-06-2025 & Rs. 5,47,973/- Rs. 2,68,250/-**	R.S No Old 382/30 and R.S No New 382/32 D No 1/5 , Village Thiruvonamangalam Taluka Valangaiman District Thiruvarur, Tamil Nadu - 612801 Area: 1076 Sq.Ft **Boundaries :** East - House Belongs to Sammantham Thenkondar , West - House belongs to Karthi, North - Thidal , South - Road	**21-08-2025**
6	**Loan No, 0CBR2406000005085810, SUGANYA MANOKARAN, MANOKARAN PONNUSAMY,-,-**	**10-06-2025 & Rs. 8,91,757 /-**	RS No 614/3,Site No. 28, D No 2, Thiru.V.K Nagar, Kumarapalayam Village, Coimbatore South Taluk Dist .Coimbatore ,Tamil Nadu -641007 Area: 228 Sq.Ft **Boundaries :** East - Passage, West - Site No. – 27, North - Site No. – 29, South - 5m East West Road	**21-08-2025**

Date : 23-08-2025 **Authorised Officer**
Place : Gurgaon **Shubham Housing Development Finance Company Limited**

UNITY SMALL FINANCE BANK LIMITED
Corporate Off.: Centrum House, CST Road, Vidyanagari Marg, Kalina, Santacruz (E) Mumbai 400 098

PUBLIC NOTICE FOR E-AUCTION SALE OF SECURED ASSETS

The undersigned being the **Authorised Officer of Unity Small Finance Bank Ltd** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act' 2002 (54 of 2002), and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002, hereby give notice to public in general that the below mentioned property shall be sold by way of "online e-auction" for recovery of dues.
The property shall be sold strictly on **"AS IS WHERE IS", "AS IS WHAT IS"** and **"NO RECOURSE"** basis apart from other terms mentioned below.

Name of the Borrower	Amount of Secured Debt as per Demand Notice (Amt. in Rupees)	Description of Property	Last Date for submission of Bid	Date & time of E - Auction of Property	Plot No.	Land / Plot Area (Sq. Ft.)	Reserve Price (Amt. in Rupees)	Earnest Money Deposit (Amt. in Rupees)
M/s. Lakhari Resources Private Limited ("Borrower / Mortgagor"), **Mr. Ramanathan Chandrasekaran** ("Director / Guarantor / Mortgagor") and **Mrs. Salai Vishnupriya** ("Director / Guarantor")	**Rs. 4,82,47,463/-** [Rupees Four Crore Eighty-Two Lakh Forty-Seven Thousand Four Hundred Sixty-Three Only] towards Sales Bills Discounting Facility and **Rs. 1,90,90,391.91/-** [Rupees One Crore Ninety Lakh Ninety Thousand Three Hundred Ninety-One and Paise Ninety-One Only] towards Term Loan.	Plot nos. 22, 23, 24, 28, 30, 35, 37, 48, 52, 53, 63, 64, 74, 76, 77, 78, Veeralakshmi Nagar, Mannur Village, Sriperumbudur, Kancheepuram 602 025 owned and mortgaged by Mr. Ramanathan Chandrasekaran. (Plot wise reserve price mentioned in below table with Earnest Money Deposit)	**On or before 29.09.2025**	On **30.09.2025** At 11.00 a.m. to 1.00 p.m. (Unlimited extension of 10 minutes Each)	22	2960	39,74,022	3,97,402
					23	2850	38,26,339	3,82,634
					24	2400	32,22,180	3,22,218
					28	2400	32,22,180	3,22,218
					30	2400	32,22,180	3,22,218
					35	2400	32,22,180	3,22,218
					37	2400	32,22,180	3,22,218
					48	2400	32,22,180	3,22,218
					52	2400	32,22,180	3,22,218
					53	2400	32,22,180	3,22,218
					63 & 64	4800	64,44,360	6,44,436
					74	3300	44,30,498	4,43,050
					76	3760	50,48,082	5,04,808
					77	3830	51,42,062	5,14,206
					78	3970	53,30,023	5,33,002
					TOTAL RESERVE PRICE	**44,670**	**5,99,72,826**	**59,97,282**

TERMS AND CONDITIONS OF E-AUCTION SALE

1. The property / each plot shall not be sold below the reserve price and sale is subject to the confirmation by Unity Small Finance Bank Limited as secured creditor. The property / each plot shall be sold strictly on **"AS IS WHERE IS"** and **"AS IS WHAT IS"** and **"NO RECOURSE BASIS"**.
2. E-auction will be conducted "online" through Bank's approved service provider at the web Portal **www.auctionbazaar.com.**
3. Bidders shall hold a valid email ID {e-mail id is necessary for the intending bidder as all the relevant information and allotment of ID & Password by M/s ARCA EMART PVT LTD (Auctionbazaar.com) may by conveyed through email}.
4. The prospective qualified bidders may avail of online training on e-auction from **M/s ARCA EMART PVT LTD,** 2nd Floor, Uma Hyderabad House, Beside Neelkanth Jewellers, Raj Bhavan Road, Somajiguda, Hyderabad, Telangana 500082. Website at www.auctionbazaar.com, help line no. 7799072999 / 8370969696, Email ID contact@auctionbazaar.com, support@auctionbazaar.com. Prior to the date of e-auction neither the Authorised Officer / Bank nor **M/s ARCA EMART PVT LTD** (Auctionbazaar.com) will be held responsible for any internet network problem / power failure/ any other technical lapses/failure etc. toward off such contingent situations the interested bidders are requested to ensure that they are technically well equipped with adequate power back-up etc. for successfully participating in the e-auction event.
5. Earnest Money Deposit **(EMD)** shall be deposited through **RTGS/NEFT f**und transfer to Current Account No. - **026881300002012, Name of the Bank: Yes Bank, Branch: Bandra, Mumbai, Name of the Beneficiary: Unity Small Finance Bank Limited, IFSC Code: YESB0000268,** please note that the Cheque/Demand Draft shall not be accepted towards EMD
6. The Bids below reserve price and/or without EMD amount shall not be accepted. Bidders may improve their further bid amount in multiple of **Rs. 40,000/- (Rupees Forty Thousand Only) in each reserve price against each plot as per mentioned in above table.**
7. The successful bidder shall pay 25% of the bid amount/sale price (including earnest money already paid) immediately after declaration of successful bidder. The successful bidder will deposit balance 75% of the bid amount/sale price within 15 days from declaration of successful bidder, subject to TDS as may be applicable.
8. If successful bidder fails to deposit sale price as stated above, all deposits including EMD shall deemed to be forfeited without any further notice. However, extension of further reasonable period for making payment of balance 75% may be allowed and shall be at the sole discretion of Authorized Officer.
9. The EMD amount of unsuccessful bidders will be returned without interest, after the closure of the E-auction as per process.
10. The particulars given by the Authorized officer are stated to the best of his / her knowledge, belief and records. Authorized officer shall not be responsible for any error, mis-statement or omission etc.
11. The undersigned being Authorized Officer has the absolute right and discretion to accept or reject any bid or adjourn/postpone/cancel the sale or modify any terms and conditions of the sale without any prior notice or assigning any reasons.
12. The bidders should make discreet enquiries as regards charges/encumbrances on the property and should satisfy themselves about the title, extent, quality of the property before submitting their bid. No claim of whatsoever nature regarding charges, encumbrances over the property and any other matter etc., shall be entertained after submission of the online bid.
13. Any arrears, dues, taxes, charges whether statutory or otherwise including stamp duty/registration fees on sale of property shall be borne by the purchaser only.
14. For further details, contact **Mr. Ashokkumar Manda, Authorised Officer, Mobile No. 9892294841 and Mr. Ravesh, Mobile No. 9884004069** of Unity Small Finance Bank Limited at above mentioned address
15. The Sale Certificate will be issued post realization of entire sale proceeds and the possession of the immovable asset(s) will be delivered post 15 days thereof along with registration of sale certificate (if required any) with prior appointment and post confirmation of the Authorized Officer. Further, the sale certificate in the name of the purchaser(s) only and will not be issued in any other name(s).
16. The Borrower(s)/Guarantor(s) / Mortgagor(s) are hereby given Statutory Sale Notice under Rule 8 and 9 of the SARFAESI Rules, 2002 and the sale shall be subject to rules/ conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
17. Auction Notice can be viewed on Bank's website- **https://theunitybank.com/regulatory-disclosures.html**

THIS NOTICE WILL ALSO SERVE AS STATUTORY 15 DAYS NOTICE TO THE BORROWER/ GUARANTORS/ MORTGAGOR UNDER SARFAESI ACT AND RULES MADE THEREUNDER BEING SUBSEQUENT AUCTION / SALE.

Place : Sriperumbudur, Kanchipuram, Tamil Nadu
Date: 25th August 2025
Sd/-
Authorised Officer
For Unity Small Finance Bank Limited

துணை ஜனாதிபதி தேர்தல்: சென்னையில் இந்தியா கூட்டணி வேட்பாளர் ஆதரவு திரட்டினார்

அரசியல் சாசனத்தை பாதுகாக்க சுதர்சன் ரெட்டி தேவைப்படுகிறார்: ஸ்டாலின் பேச்சு

சென்னை, ஆக.25–

துணை ஜனாதிபதி தேர்தலில் இந்தியா கூட்டணி சார்பில் போட்டியிடும் சுதர்சன் ரெட்டி, சென்னையில் நேற்று கூட்டணி கட்சி எம்.பி.க்களிடம் ஆதரவு திரட்டினார். இந்த நிகழ்ச்சியில் முதலமைச்சர் மு.க.ஸ்டாலின் மற்றும் கூட்டணி தலைவர்கள் கலந்து கொண்டனர்.

அரசியல் சாசனத்தை பாதுகாக்க சுதர்சன் ரெட்டி தேவைப்படுகிறார் என மு.க.ஸ்டாலின் கூறினார்.

துணை ஜனாதிபதியாக இருந்த ஜெகதீப் தன்கர் ராஜினாமா செய்ததைத் தொடர்ந்து, அந்த பதவிக்கான தேர்தல் அடுத்த மாதம் (செப்டம்பர்) 9ந்தேதி நடைபெறுகிறது. இதற்காக பா.ஜ.க. கூட்டணி சார்பில், மராட்டிய கவர்னராக இருந்த தமிழகத்தை சேர்ந்த சி.பி.ராதாகிருஷ்ணன் வேட்பாளராக அறிவிக்கப்பட்டுள்ளார். இந்தியா கூட்டணி சார்பில் சுப்ரீம் கோர்ட் முன்னாள் நீதிபதி சுதர்சன் ரெட்டி களம் இறக்கப்பட்டுள்ளார். அவர் ஒவ்வொரு மாநிலத்துக்கும் சென்று இந்தியா கூட்டணி கட்சிகளின் தலைவர்கள், எம்.பி.க்களிடம் ஆதரவு திரட்டி வருகிறார்.

அந்த கைகயில் தமிழகத்தை சேர்ந்த கூட்டணி கட்சிகளின் எம்.பி.க்களிடம் ஆதரவு திரட்டுவதற்கான கூட்டம், சென்னை தியாகராய நகரில் உள்ள நட்சத்திர ஓட்டல் நேற்று மாலை நடந்தது.

கூட்டத்தில், முதலமைச்சர் மு.க.ஸ்டாலின், தி.மு.க. மக்களவைக் குழு தலைவர் டி.ஆர். பாலு, நாடாளுமன்ற குழுத் தலைவர் கனிமொழி, மாநிலங்களவைக் குழு தலைவர் திருச்சி சிவா, காங்கிரஸ் கட்சியின் மாநிலங்களவை கொறடா நாசீர் உசேன், தமிழ்நாடு காங்கிரஸ் தலைவர் செல்வப்பெருந்தகை, ம.தி.மு.க. பொதுச்செயலாளர் வைகோ, மார்க்சிஸ்ட் கம்யூனிஸ்டு கட்சியின் மாநில செயலாளர் பெ.சண்முகம், விடுதலை சிறுத்தைகள் கட்சியின் தலைவர் தொல்.திருமாவளவன் மற்றும் இந்தியா கூட்டணி கட்சிகளின் மக்களவை மற்றும் மாநிலங்களவை எம்.பி.க்கள் கலந்து கொண்டனர்.

கூட்டணிக்கு நன்றி

கூட்டத்தில் முதலமைச்சர் மு.க.ஸ்டாலின் பேசியதாவது:

அரசியலமைப்புச் சட்டத்தை பாதுகாக்கும் சுப்ரீம் கோர்ட் நீதிபதியாக பணியாற்றிய சுதர்சன் ரெட்டி, இந்திய துணை ஜனாதிபதி பொறுப்புக்கு மிகவும் தகுதி வாய்ந்தவர். அதனால் தான், இந்தியா கூட்டணி சார்பில், அவரை வேட்பாளராக அறிவித்திருக்கிறோம்.

சுதர்சன் ரெட்டியை ஒரு மனதாக தேர்ந்தெடுத்து அறிவித்த இந்தியா கூட்டணியின் அனைத்து தலைவர்களுக்கும் இந்த நேரத்தில் நன்றியைத் தெரிவித்துக் கொள்கிறேன். இந்தியா கூட்டணியினர் மட்டுமில்லை, ஜனநாயகத்தின் மீது, மக்களாட்சித் தத்துவத்தின்மீது நம்பிக்கை வைத்திருக்கின்ற அத்தனை பேரும் சுதர்சன் ரெட்டியைத் தான் துணை ஜனாதிபதி வேட்பாளராக ஏற்றுக்கொண்டு இருக்கிறார்கள்.

சுதர்சன் ரெட்டி, நீதிபதியாக பணியாற்றிய காலத்தில், நேர்மையாக, சுதந்திரமாக செயல்பட்டு, மக்களுடைய உரிமைகளையும், சமூகநீதியையும் உயர்த்திப் பிடித்து, அரசியலமைப்புச் சட்டத்தின் மாண்பையும் போற்றி பாதுகாத்தவர். பா.ஜனதாவினர் அரசியலமைப்புச் சட்டத்தை சிதைக்க நினைக்கின்ற இந்த நேரத்தில், அரசியல் சட்டத்தை பாதுகாத்த நீதிபதியான இவர், அதை பாதுகாக்கின்ற பொறுப்புக்கு தேவைப்படுகிறார். அரசியலமைப்புச் சட்டத்துக்காகவும், தமிழ்நாட்டுக்காக வும், முற்போக்காகவும், மக்களுக்காக வும் பேசுகின்ற இவரை நாம் முன்மொழிய, இதைவிட பெரிய காரணம் தேவையா?

நீதிபதி மீது பழி

ஆனால், மத்திய உள்துறை மந்திரி அமித்ஷா, இவரை நக்சல் என்று சொல்கிறார். ஒரு உள்துறை மந்திரி, தன்னுடைய பொறுப்பை மறந்து, ஒரு முன்னாள் நீதிபதி பற்றி அபாண்டமாக பேசி இருக்கிறார். அவர்களால் தீவிரவாதத்தை ஒழிக்க முடியவில்லை. அந்த கையாலாகாத நிலையை மறைக்க, நீதிபதி மேல் பழி போட்டுத் தப்பித்துக் கொள்ளப் பார்க்கிறார்கள்.

இந்தியாவின் அடிப்படைக் கொள்கைகளான மதச்சார்பின்மை, கூட்டாட்சித் தத்துவம், சமூகநீதி, வேற்றுமையில் ஒற்றுமை ஆகியவற்றில் நம்பிக்கை கொண்ட ஒருவர் இன்றைக்கு நமக்குக் கிடைத்திருக்கிறார். அவரை ஆதரிப்பது தான் நம்முடைய முன்னால் இருக்கின்ற கடமை. சட்டநீதிக்காகவும், மனித உரிமைகளுக்காகவும் போராடிய, வாதாடிய, தீர்ப்பு வழங்கிய முன்னாள் நீதிபதி சுதர்சன் ரெட்டி இந்திய ஜனநாயகத்தைக் காக்க, நாடாளுமன்ற மரபுகளைக் காக்க, மக்களாட்சியைக் காக்க, அரசியலமைப்பைக் காக்க துணை ஜனாதிபதியாக வெற்றி பெற்று வரவேண்டும் என்று வாழ்த்தி, விடைபெறுகிறேன்.

இவ்வாறு அவர் பேசினார்.

அரசியல் சார்பின்றி பொறுப்பு

பின்னர், சுதர்சன் ரெட்டி நிருபர்களிடம் கூறியதாவது:

நான் எந்த அரசியல் கட்சியிலும் சேராதவன். அதனால்தான் எதிர்க்கட்சி கள் என்னை துணை ஜனாதிபதி வேட்பாளராக தேர்வு செய்துள்ளதற்கு மனமார்ந்த நன்றியைத் தெரிவிக்கிறேன்.

துணை ஜனாதிபதி பதவி என்பது அரசியல் நிறுவனம் அல்ல. அதனை அரசியல் சார்பின்றி செயல்படுத்த வேண்டிய பொறுப்பு உள்ளது. என்னை பொருத்தமான வேட்பாளராக கருதிய அனைவருக்கும் நம்பிக்கையையும் உறுதியையும் வழங்குகிறேன்.

மத்திய உள்துறை மந்திரி அமித்ஷாவிற்கு பதில் சொல்ல வேண்டிய அவசியம் இல்லை. நான் தொடர்ந்து அதற்கு பதிலளிக்க விரும்பவில்லை. சி.பி. ராதாகிருஷ்ணனுக்கும், எனக்கும் வித்தியாசமே இல்லை. அவர் தமிழ்நாட்டில் பிறந்தவர், நான் ஆந்திராவில் பிறந்தவன். மற்ற வேட்பாளர் குறித்து எந்தக் கருத்தும் சொல்ல விரும்பவில்லை.

முன்னாள் ஜனாதிபதி டாக்டர் ராதாகிருஷ்ணன் சிறந்த கல்வியாளர்; அவர் இந்தப் பதவியை வகித்துள்ளார். அப்துல்கலாம் போன்ற பல சிறந்தோர் அந்தப் பொறுப்பை ஏற்றுள்ளனர். நான் அரசியல் சாசனத்தை பின்பற்றுவதால் ஒரு அரசியல் நபர் தான், ஆனால் எந்த அரசியல் கட்சியிலும் சேர்ந்திருப்பதில்லை.

இவ்வாறு அவர் கூறினார்.

ராமநாதபுரத்தில் எண்ணெய் கிணறுகளுக்கு அனுமதி

ஹைட்ரோ கார்பன் திட்டத்தை மாநிலத்தில் எங்கும் அனுமதிக்க மாட்டோம்: தமிழக அரசு திட்டவட்டம்

சென்னை, ஆக.25–

ராமநாதபுரத்தில் 20 இடங்களில் எண்ணெய் கிணறுகள் அமைக்க சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம் அனுமதி வழங்கியுள்ளது. ஆனால் மாநிலத்தில் எங்கும் ஹைட்ரோ கார்பன் திட்டத்தை அனுமதிக்க மாட்டோம் என்று தமிழக அரசு திட்டவட்டமாக தெரிவித்துள்ளது.

ராமநாதபுரம் மாவட்டத்தில் 20 ஹைட்ரோ கார்பன் கிணறுகளை தோண்டுவதற்கு மாநில சூற்றுச்சூழல் ஆணையம் அனுமதி வழங்கி உள்ளது.

ராமநாதபுரம் மாவட்டத்தில் உள்ள பரமக்குடி, முதுகுளத்தூர், கடலாடி, ராமநாதபுரம், திருவாடானை, கீழக்கரை ஆகிய தாலுகாவில் உள்ள 20 கிராமங்கள் அடையாளம் காணப்பட்டுள்ளன. இந்த 20 இடங்களில் கிணறுகள் தோண்டுவதற்கான திட்ட மதிப்பீடு ரூ.675 கோடி ஆகும்.

ஒவ்வொரு கிணறும் பூமியில் இருந்து 2 ஆயிரம் முதல் 3 ஆயிரம் மீட்டர்கள் வரை தோண்டப்படும். அதில் ஹைட்ரோ கார்பன் கண்டறியப் பட்டால் அது உற்பத்தி கிணறாக மாற்றப்படும். ஏற்கனவே இது போல காவிரி டெல்டா மாவட்டங்களான தஞ்சை, திருவாரூர், நாகப்பட்டினம் மாவட்டங்களில் ஹைட்ரோ கார்பன் கிணறுகள் தோண்ட அனுமதிக்கப்பட்டு இருந்தது. ஆனால் அந்த பகுதிகளை பாதுகாக்கப்பட்ட வேளாண் மண்டலமாக தமிழக அரசு அறிவித்தது. எனவே அங்கு ஹைட்ரோ கார்பன் திட்டம் செயல்படுத்த முற்றிலும் தடை ஏற்பட்டது. ஆனால் ராமநாதபுரம், வேளாண் மண்டலமாக இல்லாததால் அங்கு அதற்கு அனுமதி அளிக்கப்பட்டுள்ளது.

இதனிடையே தமிழகத்தில் ஹைட்ரோ கார்பன் திட்டங்களுக்கு அனுமதி அளிக்க மாட்டோம் என்று தமிழ்நாடு அரசு அறிவித்துள்ளது.

இது தொடர்பாக தமிழக நிதி மற்றும் சுற்றுச்சூழல் துறை அமைச்சர் தங்கம் தென்னரசு நேற்று வெளியிட்ட அறிக்கையில் கூறியிருப்பதாவது:

தமிழ்நாடு அரசு, கடந்த 20.2.2020 அன்று தமிழ்நாடு பாதுகாக்கப்பட்ட வேளாண் மண்டல சட்டம்–2020 இயற்றியதன் மூலம் காவிரி டெல்டா பகுதியை பாதுகாக்கப்பட்ட வேளாண் மை மண்டலமாக அறிவித்தது.

இந்த சட்டத்தின் அடிப்படையில் தஞ்சை, திருவாரூர், நாகப்பட்டினம், புதுக்கோட்டை மற்றும் கடலூர் மாவட்டத்தின் குறிப்பிட்ட பகுதிகள் ஆகிய டெல்டா பகுதிகளில் புதிதாக எரிபொருள், இயற்கை வாயு, நிலக்கரி, மீத்தேன் மற்றும் ஷேல் வாயு போன்றவற்றின் இருப்பு குறித்த ஆராய்ச்சி மற்றும் அகழ்வுத் தொழில்கள் ஆகியவை மேற்கொள்ள தடை விதிக்கப்பட்டது. மேலும், கடந்த 2023ம் ஆண்டு இந்த தடை மயிலாடுதுறை மாவட்டத்துக்கும் விரிவுபடுத்தப்பட்டது. இதற்கிடையே, எண்ணெய் மற்றும் இயற்கை எரிவாயு கழகம் (ஓ.என்.ஜி.சி.) ராமநாதபுரம் மாவட்டத்தில் 'ஹைட்ரோ கார்பன்' இருப்பு குறித்து ஆய்வு செய்ய விண்ணப்பித்திருந்ததை தொடர்ந்து, மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம் சுற்றுச்சூழல் அனுமதியை நேரடியாக வழங்கியுள்ள செய்தி தமிழ்நாடு அரசின் கவனத்திற்கு வந்துள்ளது.

இதனையடுத்து ஓ.என்.ஜி.சி. நிறுவனத்துக்கு வழங்கப்பட்ட அனுமதியை உடனே திரும்ப பெறுமாறு மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்துக்கு தமிழ்நாடு அரசு அறிவுறுத்தியுள்ளது.

விவசாயிகள் மற்றும் பொதுமக்கள் நலன் கருதி, தமிழ்நாட்டின் எந்த ஒரு பகுதியிலும் ஹைட்ரோ கார்பன் தொடர்பான எந்த ஒரு திட்டத்தையும் அனுமதிக்க முடியாது என்பதே முதலமைச்சர் திடமான கொள்கை முடிவாகும். எனவே, தற்போது மட்டுமின்றி எதிர்காலத்திலும் நம் மாநிலத்தின் எந்த ஒரு பகுதியிலும் இந்த திட்டங்களை செயல்படுத்த தமிழ்நாடு அரசு ஒருபோதும் அனுமதிக்காது என திட்ட வட்டமாக தெரிவித்துக்கொள்கிறேன்.

இவ்வாறு அதில் கூறப்பட்டுள்ளது.

பொது அறிவிப்பு

அசல் சொத்து ஆவணம் காணவில்லை

எனது கட்சிககாரர் ஸ்டேட் பேங்க் ஆப் இந்தியா, வீட்டு கடன் மையம் என்பவரது அலுவலகமானது எண்.16, வென்னல்ஸ் சாலை, எழும்பூர், சென்னை - 600008 என்ற முகவரியில் இயங்கி வருகிறது. திருமதி. ராஜலட்சுமி, W/o. S. வீரராகவன், தனது பிரதிநிதியாக பொது அதிகாரம் பெற்ற திரு. J. ஃபரீத் ஜமான், த/பெ. ஜெய்னுலாபுதீன், என்பவர் மூலமாக திரு. M. மெய்யப்பன், த/பெ. C.M. மெய்யப்பன் மற்றும் திருமதி. M. சாந்தி, W/o. M. மெய்யப்பன் என்பவர்களுக்கு ஆதரவாக **22.04.2013 தேதியில் 2615/2013** என்ற ஆவண எண்ணாக விருகம்பாக்கம் சார் பதிவாளர் அலுவலகத்தில் பதிவு செய்யப்பட்ட விற்பனை ஆவணத்தை, அடமானம் நிமித்தமாக மேற்சொன்ன எனது கட்சிக்காரரிடம் ஒப்படைத்திருந்தார். மேற்சொன்ன அசல் விற்பனைப் பத்திரத்தில் மொத்தம் பதினெழு பக்கங்கள் உள்ளன. அதில் பதினைந்தாவது பக்கம் மட்டும் எனது கட்சிக்காரரின் பாதுகாப்பிலிருந்து தொலைந்து கண்டுபிடிக்க இயலவில்லை. அந்த அசல் விற்பனைப் பத்திரத்தின் வாயிலாக வில்லங்கங்கள், ஆட்சேபனைகள், உரிமைகள் கோருவோர் எவரேனும் இருந்தால் அதற்குரிய ஆவணங்களுடன் கீழ்க்கண்ட முகவரியில் இன்றிலிருந்து 7 நாட்களுக்குள் அவர்களுடைய உரிமைகளை கோருமாறு இந்த அறிவிப்பின் மூலம் தெரிவித்துக் கொள்ளப்படுகிறது.

T. பாலாஜி, வழக்கறிஞர்

எண்.67, பெரியண்ண முதலி தெரு, ஏழுகிணறு, ஜார்ஜ் டவுன், சென்னை-600001.

மொபைல் : **9841234679, 9941201201.** E-mail: tsaibalajicadvt@gmail.com

படிவம் G

சென்னையில் கொள்முதல் மற்றும் நிதித்துறையில் செயல்படும் M/s குரோவெல் ஹைர் பர்சேஸ் & ஃபைனான்ஸ் பிரைவேட் லிமிடெட்டிற்கு ஆர்வத்தை வெளிப்படுத்துவதற்கான அழைப்பு

(தேசிய கடன் தீர்க்க வகையற்றோர் மற்றும் நொடிப்பு நிலை வாரிய (பெருநிறுவன நபர்கள் நொடிப்பு நிலை செயல்முறை தீர்மானம்) ஒழுங்கு விதிகள், 2016ன் ஒழுங்கு விதி 36A (1)ன் கீழ்)

தொடர்புடைய தகவல்கள்		
1	கார்ப்பரேட் கடனாளர் பெயர் மற்றும் PAN & CIN/LLP No.	**M/s குரோவெல் ஹைர் பர்சேஸ் & ஃபைனான்ஸ் பிரைவேட் லிமிடெட்** PAN: AAACG4983H CIN: U65921TN1987PTC098875
2	பதிவு அலுவலக முகவரி	எண். 6/13, பார்க் அவென்யூ, வடக்கு அவென்யூ, கேசவபெருமாள்புரம், கிரீன்வேஸ் சாலைக்கு வெளியே, சென்னை – 600 028
3	இணையதள URL	கிடைக்கவில்லை
4	பெரும்பாலான நிலையான சொத்துக்கள் அமைந்துள்ள இடத்தின் விவரங்கள்	கிடைக்கக்கூடிய தகவல்களின் அடிப்படையிலும், மார்ச் 31, 2025 நிலவரப்படி தணிக்கை செய்யப்பட்ட நிதிநிலை அறிக்கைகளின்படியும், நிறுவனம் எந்த நிலையான சொத்துக்களையும் வைத்திருக்கவில்லை.
5	முக்கிய தயாரிப்புகள்/சேவைகளின் நிறுவல் திறன்	பொருந்தாது
6	கடந்த நிதியாண்டில் விற்பனை செய்யப்பட்ட முக்கிய பொருட்கள்/சேவைகளின் அளவு மற்றும் மதிப்பு	கடந்த நிதியாண்டில் விற்கப்பட்ட முக்கிய தயாரிப்புகள்/சேவைகளின் அளவு மற்றும் மதிப்பு எதுவும் இல்லை.
7	பணியாளர்கள் / ஊழியர்களின் எண்ணிக்கை	திவால்நிலை தொடக்க தேதியின்படி இல்லை
8	இரண்டு வருடங்களில் கடைசியாக கிடைக்கப்பெற்ற நிதிநிலை அறிக்கைகள் (அட்டவணைகளுடன்) உள்ளிட்ட கூடுதல் விவரங்கள், கடன் வழங்குநர்களின் பட்டியல்கள் URL இல் கிடைக்கும்:	விவரங்களை cirp.growell@gmail.com என்ற மின்னஞ்சல் முகவரியில் கோருவதன் மூலம் பெறலாம்.
9	குறியீட்டு பிரிவு 25(2)(h)–ன் கீழ் தீர்மான விண்ணப்பதாரர்களுக்கான தகுதி URL இல் கிடைக்கும்:	விவரங்களை cirp.growell@gmail.com என்ற மின்னஞ்சல் முகவரியில் கோருவதன் மூலம் பெறலாம்.
10	விருப்பத்தை வெளிப்படுத்துவதற்கான கடைசி தேதி	செப்டம்பர் 09, 2025
11	வருங்கால தீர்மான விண்ணப்பதாரர்களின் தற்காலிக பட்டியல் வெளியிடப்படும் தேதி	செப்டம்பர் 19, 2025
12	தற்காலிக பட்டியலில் ஆட்சேபனைகளை சமர்ப்பிப்பதற்கான கடைசி தேதி	செப்டம்பர் 24, 2025
13	வருங்காலத் தீர்மான விண்ணப்பதாரர்களின் இறுதிப் பட்டியல் வெளியிடப்படும் தேதி	அக்டோபர் 04, 2025
14	தகவல் குறிப்பாணை, மதிப்பீட்டு மேட்ரிக்ஸ் மற்றும் வருங்கால தீர்மான விண்ணப்பதாரர்களுக்கு தீர்வு திட்டங்களுக்கான கோரிக்கைக்கான கடைசித் தேதி	அக்டோபர் 09, 2025
15	தீர்மானத் திட்டத்தை சமர்ப்பிப்பதற்கான கடைசி தேதி	நவம்பர் 08, 2025
16	விருப்ப கருத்துருவை சமர்ப்பிதற்கான மின்னஞ்சல் முகவரி	cirp.growell@gmail.com
17	கார்ப்பரேட் கடனாளியின் MSME பதிவு நிலை குறித்த விவரங்கள்.	பொருந்தாது

குரோவெல் ஹைர் பர்சேஸ் & ஃபைனான்ஸ் பிரைவேட் லிமிடெட்டிற்காக
ஒப்பம்/–
P. பாலசுப்ரமணியன்
குரோவெல் ஹைர் பர்சேஸ் & ஃபைனான்ஸ் பிரைவேட் லிமிடெட்டின் தீர்மான நிபுணர்
ஐபிபிஐ பதிவு எண். IBBI/IPA-001/IP-P-02867/2024-2025/14404
AFA valid up to December 31, 2025
85/3, சுக்காலியூர், கருப்பம்பாளையம் கிராமம், கரூர், தமிழ்நாடு 639003

தேதி : ஆகஸ்ட் 25, 2025
இடம் : கரூர்

படிவம் G

சென்னையில் குத்தகை மற்றும் நிதி செயல்பாட்டில் ஈடுபடும் M/s குக்னானி லீசிங் அன்ட் ஹையர் பர்சேஸ் பிரைவேட் லிமிடெட்டிற்கு ஆர்வத்தை வெளிப்படுத்துவதற்கான அழைப்பு

(தேசிய கடன் தீர்க்க வகையற்றோர் மற்றும் நொடிப்பு நிலை வாரிய (பெருநிறுவன நபர்கள் நொடிப்பு நிலை செயல்முறை தீர்மானம்) ஒழுங்கு விதிகள், 2016ன் ஒழுங்கு விதி 36A (1)ன் கீழ்)

தொடர்புடைய தகவல்கள்		
1	கார்ப்பரேட் கடனாளர் பெயர் மற்றும் PAN & CIN/LLP No.	**M/s குக்னானி லீசிங் அன்ட் ஹையர் பர்சேஸ் பிரைவேட் லிமிடெட்** PAN: AAACG5972C CIN: U65921TN1997PTC089841
2	பதிவு அலுவலக முகவரி	எண். 6/13, பார்க் அவென்யூ, வடக்கு அவென்யூ, கேசவபெருமாள்புரம், கிரீன்வேஸ் சாலைக்கு வெளியே, சென்னை – 600 028
3	இணையதள URL	கிடைக்கவில்லை
4	பெரும்பாலான நிலையான சொத்துக்கள் அமைந்துள்ள இடத்தின் விவரங்கள்	கிடைக்கக்கூடிய தகவல்களின் அடிப்படையிலும், மார்ச் 31, 2025 நிலவரப்படி தணிக்கை செய்யப்பட்ட நிதிநிலை அறிக்கைகளின்படியும், நிறுவனம் எந்த நிலையான சொத்துக்களையும் வைத்திருக்கவில்லை.
5	முக்கிய தயாரிப்புகள்/சேவைகளின் நிறுவல் திறன்	பொருந்தாது
6	கடந்த நிதியாண்டில் விற்பனை செய்யப்பட்ட முக்கிய பொருட்கள்/சேவைகளின் அளவு மற்றும் மதிப்பு	கடந்த நிதியாண்டில் விற்கப்பட்ட முக்கிய தயாரிப்புகள்/சேவைகளின் அளவு மற்றும் மதிப்பு எதுவும் இல்லை.
7	பணியாளர்கள் / ஊழியர்களின் எண்ணிக்கை	திவால்நிலை தொடக்க தேதியின்படி இல்லை
8	இரண்டு வருடங்களில் கடைசியாக கிடைக்கப்பெற்ற நிதிநிலை அறிக்கைகள் (அட்டவணைகளுடன்) உள்ளிட்ட கூடுதல் விவரங்கள், கடன் வழங்குநர்களின் பட்டியல்கள் URL இல் கிடைக்கும்:	விவரங்களை cirp.gugnani@gmail.com என்ற மின்னஞ்சல் முகவரியில் கோருவதன் மூலம் பெறலாம்.
9	குறியீட்டு பிரிவு 25(2)(h)–ன் கீழ் தீர்மான விண்ணப்பதாரர்களுக்கான தகுதி URL இல் கிடைக்கும்:	விவரங்களை cirp.gugnani@gmail.com என்ற மின்னஞ்சல் முகவரியில் கோருவதன் மூலம் பெறலாம்.
10	விருப்பத்தை வெளிப்படுத்துவதற்கான கடைசி தேதி	செப்டம்பர் 09, 2025
11	வருங்கால தீர்மான விண்ணப்பதாரர்களின் தற்காலிக பட்டியல் வெளியிடப்படும் தேதி	செப்டம்பர் 19, 2025
12	தற்காலிக பட்டியலில் ஆட்சேபனைகளை சமர்ப்பிப்பதற்கான கடைசி தேதி	செப்டம்பர் 24, 2025
13	வருங்காலத் தீர்மான விண்ணப்பதாரர்களின் இறுதிப் பட்டியல் வெளியிடப்படும் தேதி	அக்டோபர் 04, 2025
14	தகவல் குறிப்பாணை, மதிப்பீட்டு மேட்ரிக்ஸ் மற்றும் வருங்கால தீர்மான விண்ணப்பதாரர்களுக்கு தீர்வு திட்டங்களுக்கான கோரிக்கைக்கான கடைசித் தேதி	அக்டோபர் 09, 2025
15	தீர்மானத் திட்டத்தை சமர்ப்பிப்பதற்கான கடைசி தேதி	நவம்பர் 08, 2025
16	விருப்ப கருத்துருவை சமர்ப்பிதற்கான மின்னஞ்சல் முகவரி	cirp.gugnani@gmail.com
17	கார்ப்பரேட் கடனாளியின் MSME பதிவு நிலை குறித்த விவரங்கள்.	பொருந்தாது

குக்னானி லீசிங் அன்ட் ஹையர் பர்சேஸ் பிரைவேட் லிமிடெட்டிற்காக
ஒப்பம்/–
P. பாலசுப்ரமணியன்
M/s குக்னானி லீசிங் அன்ட் ஹையர் பர்சேஸ் பிரைவேட் லிமிடெட்டின் தீர்மான நிபுணர்
ஐபிபிஐ பதிவு எண். IBBI/IPA-001/IP-P-02867/2024-2025/14404
AFA valid up to December 31, 2025
85/3, சுக்காலியூர், கருப்பம்பாளையம் கிராமம், கரூர், தமிழ்நாடு 639003

தேதி : ஆகஸ்ட் 25, 2025
இடம் : கரூர்

படிவம் G

சென்னையில் ரியல் எஸ்டேட் மற்றும் நிதி செயல்பாட்டில் ஈடுபடும் M/s ஆர்கேகேஆர் ஹோல்டிங்ஸ் பிரைவேட் லிமிடெட்டிற்கு ஆர்வத்தை வெளிப்படுத்துவதற்கான அழைப்பு

(தேசிய கடன் தீர்க்க வகையற்றோர் மற்றும் நொடிப்பு நிலை வாரிய (பெருநிறுவன நபர்கள் நொடிப்பு நிலை செயல்முறை தீர்மானம்) ஒழுங்கு விதிகள், 2016ன் ஒழுங்கு விதி 36A (1)ன் கீழ்)

தொடர்புடைய தகவல்கள்		
1	கார்ப்பரேட் கடனாளர் பெயர் மற்றும் PAN & CIN/LLP No.	**M/s ஆர்கேகேஆர் ஹோல்டிங்ஸ் பிரைவேட் லிமிடெட்** PAN: AACCR2912F CIN: U27104TN1989PTC017583
2	பதிவு அலுவலக முகவரி	எண். 6/13, பார்க் அவென்யூ, வடக்கு அவென்யூ, கேசவபெருமாள்புரம், கிரீன்வேஸ் சாலைக்கு வெளியே, சென்னை – 600 028
3	இணையதள URL	கிடைக்கவில்லை
4	பெரும்பாலான நிலையான சொத்துக்கள் அமைந்துள்ள இடத்தின் விவரங்கள்	கிடைக்கக்கூடிய தகவல்களின் அடிப்படையிலும், மார்ச் 31, 2025 நிலவரப்படி தணிக்கை செய்யப்பட்ட நிதிநிலை அறிக்கைகளின்படியும், நிறுவனம் எந்த நிலையான சொத்துக்களையும் வைத்திருக்கவில்லை.
5	முக்கிய தயாரிப்புகள்/சேவைகளின் நிறுவல் திறன்	பொருந்தாது
6	கடந்த நிதியாண்டில் விற்பனை செய்யப்பட்ட முக்கிய பொருட்கள்/சேவைகளின் அளவு மற்றும் மதிப்பு	கடந்த நிதியாண்டில் விற்கப்பட்ட முக்கிய தயாரிப்புகள்/சேவைகளின் அளவு மற்றும் மதிப்பு எதுவும் இல்லை.
7	பணியாளர்கள் / ஊழியர்களின் எண்ணிக்கை	திவால்நிலை தொடக்க தேதியின்படி இல்லை
8	இரண்டு வருடங்களில் கடைசியாக கிடைக்கப்பெற்ற நிதிநிலை அறிக்கைகள் (அட்டவணைகளுடன்) உள்ளிட்ட கூடுதல் விவரங்கள், கடன் வழங்குநர்களின் பட்டியல்கள் URL இல் கிடைக்கும்:	விவரங்களை cirp.rkkr@gmail.com என்ற மின்னஞ்சல் முகவரியில் கோருவதன் மூலம் பெறலாம்.
9	குறியீட்டு பிரிவு 25(2)(h)–ன் கீழ் தீர்மான விண்ணப்பதாரர்களுக்கான தகுதி URL இல் கிடைக்கும்:	விவரங்களை cirp.rkkr@gmail.com என்ற மின்னஞ்சல் முகவரியில் கோருவதன் மூலம் பெறலாம்.
10	விருப்பத்தை வெளிப்படுத்துவதற்கான கடைசி தேதி	செப்டம்பர் 09, 2025
11	வருங்கால தீர்மான விண்ணப்பதாரர்களின் தற்காலிக பட்டியல் வெளியிடப்படும் தேதி	செப்டம்பர் 19, 2025
12	தற்காலிக பட்டியலில் ஆட்சேபனைகளை சமர்ப்பிப்பதற்கான கடைசி தேதி	செப்டம்பர் 24, 2025
13	வருங்காலத் தீர்மான விண்ணப்பதாரர்களின் இறுதிப் பட்டியல் வெளியிடப்படும் தேதி	அக்டோபர் 04, 2025
14	தகவல் குறிப்பாணை, மதிப்பீட்டு மேட்ரிக்ஸ் மற்றும் வருங்கால தீர்மான விண்ணப்பதாரர்களுக்கு தீர்வு திட்டங்களுக்கான கோரிக்கைக்கான கடைசித் தேதி	அக்டோபர் 09, 2025
15	தீர்மானத் திட்டத்தை சமர்ப்பிப்பதற்கான கடைசி தேதி	நவம்பர் 08, 2025
16	விருப்ப கருத்துருவை சமர்ப்பிதற்கான மின்னஞ்சல் முகவரி	cirp.rkkr@gmail.com
17	கார்ப்பரேட் கடனாளியின் MSME பதிவு நிலை குறித்த விவரங்கள்.	பொருந்தாது

ஆர்கேகேஆர் ஹோல்டிங்ஸ் பிரைவேட் லிமிடெட்டிற்காக
ஒப்பம்/–
P. பாலசுப்ரமணியன்
M/s ஆர்கேகேஆர் ஹோல்டிங்ஸ் பிரைவேட் லிமிடெட்டின் தீர்மான நிபுணர்
ஐபிபிஐ பதிவு எண். IBBI/IPA-001/IP-P-02867/2024-2025/14404
AFA valid up to December 31, 2025
85/3, சுக்காலியூர், கருப்பம்பாளையம் கிராமம், கரூர், தமிழ்நாடு 639003

தேதி : ஆகஸ்ட் 25, 2025
இடம் : கரூர்

மோதிலால் ஓஸ்வால் ஹோம் பைனான்ஸ் லிமிடெட்

கார்ப்பரேட் அலுவலகம்: மோதிலால் ஓஸ்வால் டவர், ரஹிமுதுல்லா சயானி ரோடு, பரேல் எஸ்டி டெப்போ எதிரில், பிரபாதேவி, மும்பை–400025 CS : 8291889898
Website: www.motilaloswalhf.com, Email: hfquery@motilaloswal.com

இ - ஏலம் மற்றும் விற்பனைக்கான பொது அறிவிப்பு

கடனீட்டுச் சொத்துக்களை ரொக்கமாக்குதல் மற்றும் நிதி சொத்துக்களை சீரமைத்தல் மற்றும் கடனீட்டுச் சொத்து மீதான உரிமை சட்டம் 2002 மற்றும் கடனீட்டுச் சொத்து மீதான உரிமை (அமலாக்க) விதிகள் 2002ன் விதி 8 மற்றும் 9ன் கீழ் அசையா சொத்துகள் விற்பனைக்கான 15 நாட்கள் இ-ஏல விற்பனை அறிவிப்பு. இதன் மூலம் பொதுமக்களுக்கு பொதுவாகவும் கடன்தாரர்கள்/உத்தரவாததாரர்கள்/அடமானதாரர்களுக்கு குறிப்பாகவும் அறிவிக்கப்படுவது யாதெனில், மோதிலால் ஓஸ்வால் ஹோம் பைனான்ஸ் லிமிடெட்டில் (முன்பு ஆஸ்பயர் ஹோம் ஃபைனான்ஸ் கார்ப்பரேஷன் லிமிடெட்) அடமானம் வைக்கப்பட்டுள்ள கீழே குறிப்பிடப்பட்டுள்ள சொத்து நிலுவைத் தொகை மற்றும் கூடுதல் வட்டி, கட்டணங்கள் மற்றும் செலவுகள் போன்றவற்றை மீட்டெடுப்பதற்காக "ஆன்லைன் இ–ஏலம்" மூலம் **''எங்கு எப்படி எவ்வாறு உள்ளதோ அப்படியே'' என்ற அடிப்படையில் ''எந்தவித மாற்றமும் இல்லாமல்''** motilaloswalhf.com என்ற இணையதளத்தின் மூலம் SARFAESI சட்டத்தின் விதிகள் மற்றும் கடனீட்டுச் சொத்து மீதான உரிமை (அமலாக்க) விதிகள் 2002ன் விதி 8 மற்றும் 9ன் கீழ் விற்பனை செய்யப்பட உள்ளது/முறையே விவரங்கள் கீழே கொடுக்கப்பட்டுள்ளன.

இ ஏலத் தேதி மற்றும் நேரம் : நாள்: **16-09-2025 காலை 11:00 முதல் மதியம் 2:00 மணி வரை (ஒவ்வொன்றும் 5 நிமிடம் வரம்பற்ற நீட்டிப்புகளுடன்)**
டேவணித் தொகை டெபாசிட்டை சமர்ப்பிப்பதற்கான கடைசித் தேதி : 15-09-2025

கடன்தாரர்கள்/உத்தரவாதாரர்கள் பெயர்/ கடன் கணக்கு எண்.	டிமாண்ட் நோட்டீஸ் தேதி மற்றும் தொகை	அசையா சொத்து குறித்த விவரம்	ரிசர்வ் விலை, டேவணித் தொகை & டேவணித் தொகையை சமர்ப்பிப்பதற்கான கடைசி தேதி
கடன் கணக்கு எண். LXTRI00317-180055622 கிளை: திருச்சி கடன்தாரர்: தீபன் கண்ணையன் உடன் கடன்தாரர்: மீனாட்சி கண்ணையன்	20-04-2021/ ரூ.9,11,270/- (ரூபாய் ஒன்பது லட்சத்து பதினோராயிரத்து இருநூற்று எழுபது மட்டும்)	புதிய எஸ்.எப்.எண். 60/6, பேரரசி தெரு, மன்னார்குடி கிராமம், காட்டுமன்னார்கோயில் தாலுக்கா, கடலூர் மாவட்டம், தமிழ்நாடு 608 301.	ரிசர்வ் விலை:ரூ. 700000//- (ரூபாய் ஏழு லட்சம் மட்டும்) EMD: ரூ.70000/- (ரூபாய் எழுபதாயிரம் மட்டும்)

இ – ஏலத்தின் விதிமுறைகள் மற்றும் நிபந்தனைகள்:
1. ஏல ஆவணத்தின் மேலும் விதிமுறைகள் மற்றும் நிபந்தனைகள் மற்றும் அதில் குறிப்பிடப்பட்டுள்ள நடைமுறையின்படி ஏலம் நடைபெறும். ஏலத் தகவல் மற்றும் உதவி, ஏல ஆவணங்கள், இ-ஏலத்திற்காக வைக்கப்பட்டுள்ள ஈடுபெற்ற சொத்தின் விவரங்கள் மற்றும் ஆன்லைனில் சமர்ப்பிக்கப்பட உள்ள ஏலப் படிவம் ஆகியவை குறித்து ஏலதாரர்கள் எங்களின் இ–ஏல சேவை வழங்குநர், M/s. **அர்கா இமார்ட் பிரைவேட் லிமிடெட்டின்** https://www.auctionbazaar.com/ என்ற இணையதளத்தை பார்வையிடலாம். ஆர்வமுள்ள வாங்குவோர் அதே இணையதளத்தில் ஏல விதிமுறைகள் மற்றும் நிபந்தனைகள் மற்றும் செயல்முறைகள் குறித்து பார்த்து அறிந்து கொள்ளலாம் மற்றும் **ராஜசேகரன் கே - 7045501738, ஜெனார்த்தனன் எம்பி - 9324961310** ஆகியோரை தொடர்பு கொள்ளலாம். மேலே குறிப்பிட்டுள்ள இணையதளத்தில் விவரங்கள் கிடைக்கும் மற்றும் அவர்களின் மையப்படுத்தப்பட்ட உதவி மையம் + 91 83709 69696, மின்னஞ்சல் முகவரி: contact@auctionbazaar.comஐ தொடர்பு கொள்ளலாம்.
மொழிபெயர்ப்பில் முரண்பட்டால், ஆங்கிலப் பதிப்பே மேலோங்கும்.

இடம்: தமிழ்நாடு
தேதி : 25.08.2025

ஒப்பம்/–
அங்கீகரிக்கப்பட்ட அதிகாரி
மோதிலால் ஓஸ்வால் ஹோம் பைனான்ஸ் லிமிடெட்
(முன்பு ஆஸ்பயர் ஹோம் ஃபைனான்ஸ் கார்ப்பரேஷன் லிமிடெட்)

MUTHOOT FINCORP LIMITED (Secured and Unsecured Lending Business Division)

(A Muthoot Pappachan Group Company) CIN : U65929KL1997PLCO11518
Administrative Office: 710 A & 711 A, 7th Floor, Phase - 2, Spencer Plaza, Mount Road, Annasalai, Chennai- 600002
Regd. Office : Muthoot Centre, TC No 27/3022, Punnen Road, Trivandrum, Kerala - 695 001

Jab zindagi badalni ho

DEMAND NOTICE

Under Section 13 (2) of The Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002

Whereas the undersigned is the Authorised officer of **Muthoot Fincorp Limited (MFL)** under Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s), Co-Borrower(s), Guarantor(s) to discharge in full their liability to the Company by making payment of entire outstanding including up to date interest, cost and charges within 60 days from the date of respective Notices issued and the publication of the Notice as given below as and way of alternate service upon you. As security for due repayment of the loan, the following Secured Asset (s) have been mortgaged to **MFL** by the said Borrower(s), Co-Borrower(s), Guarantor(s) respectively.

S. No.	Name of Borrower / Co-Borrower/ Guarantor	Date of Demand notice / Date of NPA	Total Outstanding Amount as on date	Description of Secured Asset(s) / Immovable Property (ies)
1.	**Loan A/c No. MFLTAMSECUL000005004638** **Mrs. Kavitha S** (Borrower) **Mr. Tamilarasan J** (Co- Borrower) **Both Residing at:** No. 299 Kizhkarumanur Choolaimenai Post Kilakarmanu Tamilnadu Landmark Kovil Tiruvallur Chengaianna TN-602026 **Both Property address situated at:** Door No.285, Keezhkaramanur Village, Uthukottai Tk, Tiruvallur Dt-602026	**14.08.2025** / **03-08-2025**	**Rs. 21,22,460.04** (Rupees Twenty-One Lakhs Twenty-Two Thousand Four Hundred Sixty and Four Paise Only) as on 14-08-2025	All that Piece and Parcel of the land and building situated at Door No.285, Keezhkaramanur Village, Uthukottai Tk, Tiruvallur Dt., admeasuring 3270 SQ.Feet of land comprised in Survey No.122/2C situate within the Sub-Registration District of Uthukottai and the Registration District of Tiruvallur within the boundaries hereunder. **Boundaries:** North by : Land of Arul, South by : Road, East by : Property of Sambath, West by : Property of Vijayakumar **Measuring :** On the Northern side : 42 Ft, On the Southern side : 42 Ft, On the Eastern side : 77.5 Ft, On the Western side : 77.5 Ft , Admeasuring 3270 SQ. Feet of Land and Building.
2.	**Loan A/c No. MFLTAMSECUL000005006727** **Mr. Nandhakumar S** (Borrower) **Mrs. Senthamarai K** (Co- Borrower) **Both Residing at:** No.98/137 Chinnamman Koil Street Avadi Landmark - Near Market Chengaianna Tamil Nadu - 600054 **Both Property address situated at:** No. 75/3A 34 Pilliyar Koil street, Chennai, Chengaianna Tamil Nadu 600054	**14.08.2025** / **03-08-2025**	**Rs. 26,04,653.49** (Rupees Twenty-Six Lakhs Four Thousand Six Hundred Fifty-Three and Fourty-Nine Paise Only) as on 14-08-2025	All that Piece and Parcel of Vacant Plot No.B situated at Avadi Pillayar Kovil Street, Paruthipattu Village, Avadi Tk, Tiruvallur Dt., admeasuring 728 Sq.Ft of land comprised in Survey No.75/3A, T.S.No. 143/6, Ward No.1, Block No.34, as per TSLR Old Survey Nos. 75/1, 75/2, 75/3Apart, (together with passage rights in Survey No.75/3C) situate within the Sub-Registration District of Tiruvallur and the Registration District of South Chennai within the **boundaries hereunder** North by- Plot No.B1 Part, South by- Plot No.A Part, East by Annamalai layout, West by- 12 Ft Road, **Measuring :** On the Northern side - 32.6 Ft, On the Southern side - 33.3 ¼ Ft, On the Eastern side - 22.6 Ft, On the Western side - 22.6 Ft, Admeasuring 728 Sq. Ft of Vacant Plot Within the Registration District, of Chennai South Sub Registration office of Avadi.

If the said Borrower, Co-Borrower(s) & Guarantor(s) fails to make payment to **MFL** as aforesaid, **MFL** shall be entitled to take possession of the secured asset mentioned above and shall take such other actions as is available to the Company in law, entirely at the risks, cost and consequences of the borrowers. The said Borrower(s), Co-Borrower(s) & Guarantor(s) are prohibited under the provision of sub section (13) of section 13 of SARFAESI Act to transfer the aforesaid Secured Asset(s), whether by way of sale, lease or otherwise referred to in the notice without prior consent of **MFL.**

Place : Tamil Nadu, Date : 25-08-2025

Sd/- Authorised Officer
For Muthoot Fincorp Limited

IN THE COURT OF THE HON'BLE SUB JUDGE AT TAMBARAM
O.S No. 22 of 2025

1. K.S.Karthikeyan, S/o. K.K.Subbaiya,
2. K. Priya, W/o. K.S.Karthikeyan
Rep by POA R.Kumaravel, S/o. Ramasamy -Plaintiff

Vs

1. Selvamani, S/o. Kumaravel
2. M/s. Nithanya Enterprises, Rep by its Prop Mr. Thangadurai -Defendants

To
D-1 Selvamani, S/o. Kumaravel, No. 27, G1, Sai Sakthi Apartment, Sabapathy Nagar 2nd Street, Near Jothi Nagar Tank, Madambakkam, Chengalpattu Dist– 600126
D-2 M/s. Nithanya Enterprises, Rep by its Prop Mr. Thangadurai, S/o. Duraisamy, No. 51, Varthaman Nagar, Vandalur Taluk, Urapakkam, Chegalpattu Dist – 603211

Please take summons that the above suit has been filed as against both of you and the same has been posted for both of your appearance on 09/10/2025 before the Hon'ble Sub Judge at Tambaram at 10.30 A.M. Hence both of you are requested to appear before the Hon'ble Sub Judge at Tambaram on 09/10/2025 at 10.30. A.M by person or through duly instructed counsel, failing which the same will be heard and decided in your absence.

A.ANANTHKUMAR
ADVOCATE FOR PLAINTIFF

IN THE COURT OF THE XIV Asst. CITY CIVIL JUDGE AT CHENNAI
I.A. No. 3 / 2025
in
O.S. No. 1652 / 2024

Indian Overseas Bank, Rep. by its Branch Manager, Loyola College Branch, Nungambakkam, Chennai – 600 034. ... Plaintiff

- Vs -

1. M/s. Zoying Hi Octane Food Formulae Pvt. Ltd., Managing Director : Mr. Ranganathan Selvam, No. : 38, College Road, Nungambakkam, Chennai – 600 034.
2. Mr. W.Anto Jose, S/o. Mr. C.William Jose, No. 13 – 26 B, Appattu Vilai, Koottamavu, Mulagumoodu Post, Kanyakumari – 629 167.
3. Mr. Ranganathan Selvam, S/o. Mr. T.Selvam, No. 4 /17, Ramasamy Kottai, Nedungal Post, Kaveripattinam via, Penneswaramadam, Krihnagiri – 635 112.
4. Mr. Shivaneyan Chandrasekaran, S/o. Mr. Chandrasekaran, No. 105, Salem Main Road, Thotiyam, Trichy – 621 215.
Defendants

This is to inform you that the O.S. No. 1652 of 2024 has come on 12.08.2025 before the above said Hon'ble Court and it was pleased to give the notice to 2nd Defendant by Paper Publication call on 08.09.2025. Kindly be present on that day before the above said Hon'ble Court. Otherwise the matter will be disposed of on merits in your absence.

P.VIJAYAGANDHI,
Counsel for Plaintiff

ஜிடபிள்யுஎல் புராபர்டீஸ் லிமிடெட்

CIN : U19129TN1964PL0000749
பதிவு அலுவலகம்: எண்.43, தர்கா சாலை, ஜமீன் பல்லாவரம், சென்னை 600 043. போன் : 22660984 E-mail : cosecgwl@jumbo.net.in

வருடாந்திர பொதுக் கூட்ட அறிவிப்பில் கண்டுள்ள அலுவல் குறித்து பரிவர்த்தனை மேற்கொள்ள கம்பெனியின் உறுப்பினர்களுக்கான **100வது வருடாந்திர பொதுக்கூட்டம் திங்கட்கிழமை, 22 செப்டம்பர், 2025 அன்று காலை 11.30 மணிக்கு** சென்ட்ரல் டெபாசிட்டரி சர்வீசஸ் லிமிடெட் ("CDSL") வழங்கும் VC/ OAVM வசதி மூலம் நடைபெறும். கார்ப்பரேட் விவகார அமைச்சகம் 5 மே 2020 தேதியிட்ட சுற்றறிக்கை மற்றும் ஏப்ரல் 8, 2020, ஏப்ரல் 13, 2020, ஜனவரி 13, 2021, மே 05, 2022, டிசம்பர் 28, 2022, செப்டம்பர் 25, 2023 மற்றும் செப்டம்பர் 2024 தேதியிட்ட சுற்றறிக்கையின்படி (ஒட்டுமொத்தமாக எம்சிஏ சுற்றறிக்கைகள் என குறிப்பிடப்படும்) 2024–25 நிதியாண்டுக்கான வருடாந்திர அறிக்கையுடன் வருடாந்திர பொதுக் கூட்ட அறிவிப்பு, கம்பெனி/டெபாசிட்டரிகளில் மின்னஞ்சல் முகவரிகளை பதிவு செய்துள்ள உறுப்பினர்களுக்கு மின்னணு முறையில் மட்டுமே ஆகஸ்ட் 26, 2025 செவ்வாய்க்கிழமை அன்று நிறுவனத்தால் அனுப்பப்படுகிறது. 2024–25 நிதி ஆண்டிற்கான ஆண்டறிக்கை CDSL இணையதளம்: www.evotingindia.com–ல் உள்ளது. அதிலிருந்து பதிவிறக்கம் செய்து கொள்ளலாம்.

கம்பெனிகள் சட்டம், 2013–ன் பிரிவு 108, மற்றும் திருத்தப்பட்ட கம்பெனிகள் (மேலாண்மை மற்றும் நிர்வாகம்) விதிகள், 2014–ன் விதி 20 ஆகியவற்றுக்கு இணங்க, வருடாந்திர பொதுக் கூட்டம் நடைபெறும் இடம் தவிர வேறு இடத்திலிருந்து மின்னணு வாக்குப்பதிவு (தொலைதூர மின்னணு வாக்களிப்பு) முறையைப் பயன்படுத்தி வருடாந்திர பொதுக் கூட்ட அறிவிப்பில் குறிப்பிடப்பட்டுள்ள அனைத்து தீர்மானங்களிலும் வாக்களிப்பதற்கான வசதி உறுப்பினர்களுக்கு வழங்கப்பட்டுள்ளது. மின்னணு வாக்களிக்கும் வசதியை வழங்கும் நிறுவனமாக CDSL–ன் சேவைகளை கம்பெனி ஈடுபடுத்தியுள்ளது. கூடுதலாக, கூட்டத்தின் போது தொலைதூர மின்னணு வாக்களிப்பு முறை மூலம் வாக்களிக்கும் வசதியையும் நிறுவனம் வழங்கும். வருடாந்திர பொதுக் கூட்டத்திற்கு முன் தொலைதூர மின்னணு வாக்களிப்பு/வருடாந்திர பொதுக் கூட்டத்தின்போது மின்னணு வாக்களிப்பு குறித்த விரிவான செயல்முறைகள் அறிவிப்பில் கொடுக்கப்பட்டுள்ளது.

எம்சிஏ சுற்றறிக்கைகளின்படி, வருடாந்திர பொதுக்கூட்ட அறிவிப்பு மற்றும் வருடாந்திர அறிக்கை ஆகியவை காகித வடிவில் எந்த உறுப்பினருக்கும் அனுப்பப்படமாட்டாது. இதுவரை அவர்களின் மின்னஞ்சல் முகவரிகளை பதிவு செய்யாத உறுப்பினர்கள் வருடாந்திர பொதுக் கூட்ட அறிவிப்பு மற்றும் வருடாந்திர அறிக்கை ஆகியவற்றை மின்னணு முறையில் பெறுவதற்கும் மற்றும் லாகின் ஐடி மற்றும் பாஸ்வேர்ட் ஆகியவற்றை பெறுவதற்கும் ஆகஸ்ட் 26, 2025 செவ்வாய்க்கிழமை அன்று மாலை 5.00 மணிக்குள் கீழ்க்கண்ட நடைமுறைகளை பின்பற்றி மின்னஞ்சல் முகவரிகளை பதிவு செய்யுமாறு கேட்டுக் கொள்ளப்படுகிறார்கள். கூட்ட அறிவிப்பு அனுப்பப்பட்ட பிறகு கம்பெனியில் உறுப்பினராகி, கட்ஆப் தேதியில் அதாவது செப்டம்பர் 15, 2025 அன்று பங்குகளை வைத்திருப்பவர், helpdesk.evoting@cdslindia.com–ல் கோரிக்கையை அனுப்புவதன் மூலம் பயனர் ஐடி மற்றும் கடவுச்சொல்லைப் பெறலாம்:

இந்த அறிவிப்பில் முன்மொழியப்பட்ட தீர்மானங்கள் மீது மின்னணு முறையில் வாக்களிப்பதற்கான உள்நுழைவு ஆவணங்களை பெற வைப்பாளர்களிடம் மின்னஞ்சல் முகவரிகளை பதிவு செய்யாத பங்குதாரர்களுக்கான நடைமுறை:

1. காகித வடிவில் பங்குகளை வைத்துள்ள பங்குதாரர்கள் – போலியோ எண், பங்குதாரர் பெயர், ஸ்கேன் செய்யப்பட்ட பங்கு சான்றிதழ் (முன் மற்றும் பின்புறம்), பான் (சுயசான்றொப்பமிடப்பட்டு ஸ்கேன் செய்யப்பட்ட பான் கார்டு நகல்), ஆதார் (சுயசான்றொப்பமிடப்பட்டு ஸ்கேன் செய்யப்பட்ட ஆதார் கார்டு நகல்) உள்ளிட்ட தேவையான விவரங்களை கம்பெனியின் மின்னஞ்சல்/ஆர்டிஏ மின்னஞ்சல் sta@gnsaindia.com–க்கு அனுப்ப வேண்டும்.
2. மின்னணு பங்குதாரர்களுக்கு – உங்கள் மின்னஞ்சல் முகவரி மற்றும் மொபைல் எண்ணை உங்களின் அந்தந்த டெபாசிட்டரி பங்கேற்பாளருடன் (DP) புதுப்பிக்கவும்.
3. தனிப்பட்ட மின்னணு பங்குதாரர்களுக்கு – உங்கள் மின்னஞ்சல் முகவரி மற்றும் மொபைல் எண்ணை உங்கள் டெபாசிட்டரி பங்கேற்பாளருடன் (DP) புதுப்பிக்கவும். இது மின்னணுவாக்களிக்கும் போது மற்றும் டெபாசிட்டரி மூலம் மெய்நிகர் சந்திப்புகளில் சேரும் போது கட்டாயமாகும். உறுப்பினர்கள் VC/OAVM வசதி மூலம் மட்டுமே AGM–ல் கலந்துகொள்ளலாம் மற்றும் பங்கேற்கலாம், இது பற்றிய விவரங்கள் கூட்டத்தின் அறிவிப்பில் நிறுவனத்தால் வழங்கப்பட்டுள்ளன. அதன்படி, நீங்கள் நேரடியாக 100வது வருடாந்திர பொதுக் கூட்டத்தில் கலந்து கொள்ளவும், பங்கேற்கவும் எந்த ஏற்பாடும் செய்யப்படவில்லை என்பதை நினைவில் கொள்ளவும். உறுப்பினர்கள் VC/OAVM வசதி மூலம் மட்டுமே வருடாந்திர பொதுக்கூட்டத்தில் கலந்து கொள்ளலாம், VC/OAVM மூலம் கூட்டத்தில் கலந்து கொள்ளும் உறுப்பினர்கள், கம்பெனிகள் சட்டம், 2013–ன் பிரிவு 103–ன் கீழ் குறைந்தபட்ச உறுப்பினர்களை கணக்கிடும் நோக்கத்திற்காக கணக்கிடப்படுவார்கள்.
4. **உறுப்பினர்களுக்கு அறிவிப்பது யாதெனில்:**
   a) தொலைதூர மின்னணு வாக்களிப்பு **செப்டம்பர் 19, 2025 அன்று காலை 9.30 மணிக்கு துவங்கி (இந்திய நேரப்படி) செப்டம்பர் 21, 2025 அன்று மாலை 5.00 மணிக்கு (இந்திய நேரப்படி)** நிறைவு பெறும். இந்த காலக்கட்டத்தில் உறுப்பினர்கள் மின்னணு முறையில் வாக்களிக்கலாம். தொலைதூர மின்னணு வாக்களிப்பு தொகுதி அதன் பிறகு CDSL–ஆல் முடக்கப்படும்.
   b) கட் ஆப் தேதியான செப்டம்பர் 15, 2025 அன்று உறுப்பினர்கள் பதிவேடு/பலன்பெறும் உரிமையாளர்கள் பதிவேட்டில் பெயர் இடம் பெற்றுள்ள நபர்கள் மட்டுமே தொலைதூர மின்னணு வாக்களிப்பு மற்றும் வருடாந்திர பொதுக்கூட்டத்தின்போது மின்னணு வாக்களிப்பு வசதியை பெற முடியும்.
   c) மின்னணு வாக்களிப்பதற்கான வசதி வருடாந்திர பொதுக் கூட்டத்தில் கிடைக்கும். மேலும் கூட்டத்திற்கு முன் தொலைதூர மின்னணு வாக்களிப்பின் மூலம் வாக்களிக்காத உறுப்பினர்கள் கூட்டத்தில் கலந்து கொண்டு கூட்டத்தில் மின்னணு வாக்களிப்புக்கான உரிமையைப் பயன்படுத்த முடியும். கூட்டத்திற்கு முன்னர் தொலைதூர மின்னணு வாக்களிப்பின் மூலம் வாக்களித்த உறுப்பினர்களும் கூட்டத்தில் கலந்து கொள்ளலாம், ஆனால் மீண்டும் வாக்களிக்க உரிமை இல்லை.
   d) வருடாந்திர பொதுக் கூட்டத்தில் பங்கேற்பது மற்றும் மின்னணு வாக்களிப்பு முறையில் மின்னணு வாக்களிப்பு தொடர்பாக ஏதேனும் கேள்விகள் அல்லது பிரச்சினைகள் இருந்தால் அது குறித்து www.evotingindia.comல் உதவி பிரிவில் பயனர் கையேடு மற்றும் அடிக்கடி கேட்கப்படும் கேள்விகள் ("FAQs") பிரிவை பார்க்கவும் அல்லது helpdesk.evoting@cdslindia.comக்கு மின்னஞ்சல் அனுப்பலாம் அல்லது கட்டணமில்லா எண்.1800225533க்கு தொடர்பு கொள்ளலாம்.
5. மெசர்ஸ் கேஎஸ்எம் அசோசியேட்ஸ், கம்பெனி செயலாளர்களின் பிரதிநிதி திரு. கிருஷ்ணா ஷரண் மிஸ்ரா அல்லது அவர்களின் இதர பிரதிநிதி மின்னணு வாக்களிப்பு நடைமுறை மற்றும் கூட்டத்தில் வாக்களிப்பிற்கான ஆய்வாளராக நியமிக்கப்பட்டுள்ளனர்.
6. கம்பெனிகள் சட்டம் 2013 பிரிவு 91 மற்றும் அதன் கீழ் பொருந்தக்கூடிய விதிகள் ஆகியவற்றின் கீழ் உறுப்பினர்கள் பதிவேடு மற்றும் சம பங்குகளுக்கான பங்கு பரிமாற்ற புத்தகங்கள் ஆகியவை **செப்டம்பர் 16, 2025 செவ்வாய்க்கிழமை முதல் செப்டம்பர் 22, 2025 திங்கட்கிழமை வரை** (இரண்டு நாட்களும் சேர்த்து) பதிவு நோக்கங்களுக்காக மூடப்பட்டிருக்கும்.
7. இந்த வருடாந்திர பொதுக் கூட்டம் VC / OAVM மூலம் நடைபெறுவதால் உறுப்பினர்கள் நேரடியாக பங்கேற்பது தவிர்க்கப்பட்டுள்ளது. அதன் அடிப்படையில், உறுப்பினர்களால் பிரதிநிதிகளை நியமிப்பதற்கான வசதி இந்த வருடாந்திர பொதுக்கூட்டத்தில் கிடைக்காது.

இயக்குனர்கள் குழு உத்தரவுப்படி
ஒப்பம்/-
கௌரங் அ. ஷா
முழு நேர இயக்குனர்
DIN : 07561877

தேதி : 25 ஆகஸ்ட், 2025
இடம் : மும்பை